

(c) The following steps are being taken to enable the PSEs to improve performance:

- (i) Financial and organizational restructuring.
- (ii) Financial assistance for payment of salary and wages.
- (iii) Assistance for manpower rationalization to improve productivity and competitiveness;
- (iv) Assistance for securing orders.
- (v) Capital investment support; and
- (vi) Providing guarantee to raise money from market.

Welfare of Tribals

*293. SHRI ABANI ROY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government have drawn any specific plan for the welfare of the tribals in Andaman & Nicobar Islands and Bastar in Madhya Pradesh;

(b) if so, the details thereof;

(c) how much money has been spent on the welfare activities of tribals living in the above areas during the last two years; and

(d) whether Government propose to give monetary help to these tribals in addition to the other facilities and if not, the reasons therefor?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): (a) to (d) The Ministry of Tribal Affairs implements several Central Sector/ Centrally Sponsored Schemes/Programmes for the socio-economic development and financial benefits to tribals in all the States/UTs. These Schemes/Programmes are meant for the welfare of all the tribals, including those in the Union Territory of Andaman & Nicobar islands and Bastar, which is in the State of Chhattisgarh.

There is no separate plan specifically for the welfare of tribals in Andaman & Nicobar Islands and Bastar in Chhattisgarh. However, the details of funds released to the Andaman & Nicobar Administration and Government of Chhattisgarh for the welfare and development of tribals in the entire State, including Bastar, during the last two years (2002-03 and 2003-04) under the Schemes of this Ministry are enclosed as Statement.

Statement

Details of funds released to the A&N Administration and Government of Chhattisgarh for the welfare and development of tribals in the entire State, including Bastar, during the last two years (2002-03 and 2003-04) under the Schemes of the Ministry of Tribal Affairs.

(Rs. in lakh)

Sl. No.	Name of the Scheme/Programme	Andaman & Nicobar Administration		Chhattisgarh	
		2002-03	2003-04	2002-03	2003-04
1.	SCA to TSP	200.85	-	4628.18	4405.13
2.	Grant under Art. 275(1) of the Constitution	-	-	2689.50	2089.00
3.	Educational Complex	-	-	9.73	9.20
4.	Vocational Training Centres	-	-	120.35	-
5.	Research & Training	29.50	-	-	-
6.	Development of Primitive Tribal Groups	-	-	198.29	121.46
7.	Post-Matric Scholarship, Book Bank and Upgradation of Merit of ST students	1.59	0.89	61.28	28.29
8.	Assistance to Voluntary Organisations	-	-	13.62	19.85
9.	Exchange of Visits by Tribals	-	1.80	-	-
TOTAL :		231.94	2.69	7718.95	6672.93

Allotment of land to societies

*294. SHRI RAJEEV SHUKLA:

SHRI JANESHWAR MISHRA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it has come to Government's notice that some registered societies are trying to corner Government land by applying under different names with the same Board of Directors;

(b) if so, the Societies identified by DDA alongwith the names of the Board of Directors while ascertaining credential for allotment of the land; and

(c) the action taken by Government in this regard?